

TO BE PUBLISHED IN PART- II SECTION 3 (ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES
.....

NEW DELHI, THE 24TH AUG. 1999

NOTIFICATION
(INCOME TAX)

S.O. In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80G of the Income-tax Act, 1961(43 of 1961), the Central Government hereby specifies "Arulmigu Atcheeswarar Temple", Acharapakkam, Kanchipuram to be a place of public worship of renown throughout the State of Tamil Nadu and other nearby States for the purpose of the said Section.

This notification will be valid only for the repair/renovation work to the extent of Rs. 64,19,100/- (Rupees sixty four lakhs nineteen thousand one hundred only) and will cease to be effective after the said amount has been collected or 31-3-2002, whichever is earlier.

NOTIFICATION NO. 11044



(MONA M. VERMA)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

(F.NO. 176/12/99-ITA.I)

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi